

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 3172
TO BE ANSWERED ON 31.12.2018**

ATAL BIMIT VYAKTI KALYAN YOJANA

**3172. SHRI GEORGE BAKER:
SHRI ANIL SHIROLE:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the salient features of the Atal Bimit Vyakti Kalyan Yojana;**
- (b) the details of the funds sanctioned/ proposed to be sanctioned under this yojana;**
- (c) the details of the target set thereunder along with its criteria;**
- (d) the number of States/UTs including West Bengal and Maharashtra proposed to be covered initially under the said scheme along with the number of subscribers likely to be covered thereunder; and**
- (e) the time by which it is likely to be implemented?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a): The ESI Corporation has launched a scheme named Atal Bimit Vyakti Kalyan Yojana which, in case the insured person is rendered unemployed, provides Relief to the extent of 25% of the average per day earning (total earning during the four contribution period/730) during the previous four contribution periods to be paid up to maximum 90 days of unemployment once in lifetime of the IP on submission of claim in the form of an Affidavit. The Scheme will be effective from 01-07-2018 and shall become due for payment after 90 days. The scheme is to be implemented on pilot basis for a period of two years initially.

(b) to (e): Estimated expenditure is Rs. 1600 crore per annum.

This scheme provides welfare measures for employees covered under Section 2(9) in the form of cash compensation to the Insured Person who have been rendered unemployed which is subject to certain exclusions.

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The provisional target fixed for this scheme is Approx. Rs. 400 crores, during this Financial Year.

The criteria for determining eligibility shall be as under:

- **The Insured Person should have been rendered unemployed during the period the relief is claimed.**
- **The Insured Person should have been in insurable employment for a minimum period of two years.**
- **The Insured Person should have contributed not less than 78 days during each of the preceding four contribution periods.**
- **The contribution in respect of him should have been paid or payable by the employer.**
- **The contingency of the unemployment should not have been as a result of any punishment for misconduct or superannuation or voluntary retirement.**
- **Aadhar and Bank Account of the Insured Person should be linked with insured person data base.**
- **In case the IP is working for more than one employer and is covered under the ESI scheme he will be considered unemployed only in case he is rendered unemployed with all employers.**
- **As specified in Section 65 of the Act, an IP shall not be entitled to any other cash compensation and the Relief under ABVKY simultaneously for the same period. However, periodical payments of PDB under ESI Act and Regulations shall continue.**
- **As specified under Section 61 of the ESI Act, an IP who is in receipt of Relief under ABVKY shall not be entitled to receive any similar benefit admissible under the provisions of any other enactment.**
- **The IP will be eligible for Medical benefit as provided under the act for the period he is availing this relief.**

- **The claim for Relief under ABVKY may be submitted by the claimant any time after rendering unemployed, but not later than one year from the date of unemployment to the appropriate Branch Office in form of affidavit in prescribed Form. No prospective claim i.e. claim for relief under ABVKY for any future period will be allowed.**
- **The IP will submit his claim online through the ESIC Portal. A link for generating claim for Atal Bimit Kalyan Yojana will be given on the ESIC Portal.**

The Relief under ABVKY shall be paid/ payable by Branch Office to IPs directly in their bank account only.

The scheme covers all the States/Union Territories where ESI Scheme is implemented except Arunachal Pradesh and Lakshadweep, where ESI Scheme is not implemented.

Draft notification of the scheme has been published in the official Gazette on 06.12.2018.
